

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

CORAM: HON'BLE BHASKARA PANTULA MOHAN, -MEMBER (J)

CORAM: HON'BLE DR. BINOD KUMAR SINHA -MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 31.05.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/482/2022 in CP (IB) No.598/7/HDB/2019
NAME OF THE COMPANY	Tapaswi Infra Projects India Pvt Ltd
NAME OF THE PETITIONER(S)	Divya Prabhas Developers Pvt Ltd
NAME OF THE RESPONDENT(S)	Tapaswi Infra Projects India Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA(IBC)/482/2022- Learned Counsel for the Applicant appeared in person. This Application is filed by the Applicant seeking to restore the Petition CP(IB)598/7/HDB/2019, which has been dismissed on 26.04.2022 for non-prosecution. The instant IA cannot be entertained for the reason that it is not for the first time that the Petitioner himself has not wanted to prosecute the Petition but on various earlier occasions he has been continuously absent and had not shown keen interest in prosecuting the same. In view of the same, a reasoned order was passed before the Petition was dismissed. Hence, this Petition cannot be maintained and stands dismissed.



MEMBER (T)

Ajay



MEMBER (J)